

[English]

Gold Ornaments Belonging to Maharaja of Jalpur

6984. PROF.K.V. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether gold ornaments belonging to the Maharaja of Jaipur are kept under the custody of London Bank;

(b) if so, the steps taken by the Union Government for bringing back the ornaments to India; and

(c) the value of these ornaments?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c) . Information is being collected and will be laid on the Table of the House.

Production and Consumption of Food

6984-A. SHRI SUDHIR GIRI: Will the Minister of AGRICULTURE be pleased to state:

(a) the total quantity of food produced in 1990 and upto July, 1991;

(b) the total quantity of food required for domestic consumption in 1989 and 1990;

(c) the per capita consumption of food in 1989 and 1990;

(d) the quantity of food lying in the buffer stock in 1989 and 1990; and

(e) whether there is any proposal to increase the quantum of food in the buffer stock in 1991?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The estimates of production of foodgrains during 1989-90 and (likely for) 1990-91 are 170.63 and 176.00 to 176.50 million tonnes respectively.

(b) Domestic consumption requirements are, by and large met from internal production. These requirements indicated by net availability are provisionally estimated at 147.3 and 143.3 million tonnes for 1989 and 1990 respectively.

(c) The per capita net availability of foodgrains for consumption for 1989 and 1990 is provisionally estimated at 181.5 kgs. and 173.3 kgs. respectively.

(d) The stocks of foodgrains with public agencies at the end of 1989 and 1990 are provisionally estimated at 12.13 and 17.92 million tonnes respectively.

(e) The provisional estimate of foodgrains with public agencies as on 1.7.1991 is 19.78 million tonnes. The levels of stock in the subsequent months would depend upon procurement during kharif 1991-92 and releases from the Central Pool.

Agro-forestry for Rural Areas

6984-B. SHRI SUKHDEO PASWAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have made any study with regard to the decline in the agro-forestry in the country at the end of the Seventh Plan and the extent to which it is likely to diminish at the end of the Eighth Plan period;

(b) if so, the details thereof; and

(c) the details of the programme, if any.

implemented so far, to streamline the various aspects of education, research and extension programme in agro-forestry for the benefit of the rural masses and the results achieved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No Sir.

(b) Does not arise.

(c) The Indian Council of Agricultural Research has undertaken the following programmes in agroforestry:-

- 1) All India Coordinated Research Project (AICRP) on Agroforestry located at 31 Centres.
- 2) National Research Centre on Agroforestry located at Jhansi (U.P.).
- 3) Operational Research Project (ORP) on Agroforestry at 28 Centres.

These programmes have generated useful technology for agroforestry.

12.00 hrs.

[English]

(Interruptions)

RE: PROGRESS MADE IN PURSUING THE INVESTIGATION IN TO THE BOFORS MATTER AFTER THE SUPREME COURT'S JUDGEMENT UPHOLDING THE VALIDITY OF THE FIR LODGED BY CBI

SHRI INDRAJIT GUPTA (Midnapore): Sir, The Budget Session is drawing to a close. I want an assurance from the Govern-

ment whether they are seriously pursuing the investigation into the Bofors matter the Supreme Court has given a judgement on the 27th August upholding the validity of the FIR lodged by the CBI which had been challenged in the court and if the Government is serious, the way is now open for a thorough probe into this whole business. The papers say that no copy of this Supreme Court judgement has yet been even sent to Sweden and Switzerland where we are trying to get hold of some confidential papers and no Senior Officer has been sent to pursue enquiry. This seems to be a very lackadaisical approach to the whole matter. Therefore, we want to know from the Government before this Session concludes, what they are proposing to do to pursue this investigation seriously. It is a very important matter (*Interruptions*)

SHRI BASU DEV ACHARIYA (Bankura): I have given notice on this.

SHRI SOMNATH CHATTERJEE (Bopalpur): We have given notice also. We wish to be associated with that.... (*Interruptions*)

It is a serious matter. We have given notice. (*Interruptions*)

SHRI GEORGE FERNANDES (Muzaffarpur): We have all given notice ... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: We know how an attempt has been made in the name of public interest litigation to scuttle this inquiry, investigation and disclosure of the names. Supreme Court intervened almost at the nick of time, in the sense that a few days later, the time-limit would have expired. They should have sent the Supreme Court judgement. The Government is again trying to delay the matter by raising the plea of incorrect copy of the order. Till date, the Order has not been sent to the appropriate court. Now we find that another round of